

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
{Department of Law, Justice & L.A.}
8th Level, C-Wing, Delhi Secretariat, New Delhi-110002

No.F.14/2/LA-2002/

Dated: the 5th, 2002

To

The Deputy Secretary (GAD/Co-ord.)
Government of NCT of Delhi
2nd Level, A-Wing,
Delhi Secretariat,
New Delhi-110 002.

Sub: Gazette Notification of The Delhi Sales Tax (Amendment) Act, 2002 (Delhi Act No.12 of 2002).

Sir,

I am directed to forward herewith two copies of the above Notification (English & Hindi version) for publishing in the Delhi Gazette (Part-IV) Extraordinary today itself. It is requested that at least 10 copies of the same may be sent to this Department as soon as it is received from the press.

Yours faithfully,

(R.K. Prabhakar)
Dy. Secretary (Law, Jus. & L.A.)

Encls: As above.

No.F.14/2/LA-2002/ 853

Dated: the 5th 2002

Copy forwarded for information and necessary action to the:

1. Secretary to Lt. Governor, Delhi, Raj Niwas, Delhi
2. Secretary to Legislative Assembly, Old Secretariat, Delhi
3. Secretary to the Finance Minister, Delhi Secretariat, New Delhi
4. Secretary to the Chief Minister, Delhi Secretariat, New Delhi
5. P.S. to Chief Secretary, Delhi Secretariat, New Delhi
6. Pr. Secretary (Finance), Delhi Secretariat, New Delhi
7. Library-in-charge, Delhi Vidhan Sabha, Old Secretariat, Delhi
8. P.S. to Secretary (Law, Jus. & L.A.), Delhi Secretariat, New Delhi
9. Shri N.G. Goswami, Legislative Counsel, Department of Law, Jus. & L.A., Delhi Secretariat, New Delhi
10. P.S. to Dy. Secretary (Law, Jus. & L.A.), Delhi Secretariat, New Delhi
11. Dy. Secretary to the Govt. of India, Ministry of Home Affairs, North Block, New Delhi with reference to his letter No.4-11019/12/2002-UTL dated 20.06.2002.

(R.K. Prabhakar)
Dy. Secretary (Law, Jus. & L.A.)

476/SLA-
8/7/02

1295/10
8/7/02

Needful
has been done
Pete pl.
An

8/7/02
US/2

2 Ramch 6/8/02

(To be published in Part IV of Delhi Gazette Extraordinary)

Government of National Capital Territory of Delhi
(Law, Justice and Legislative Affairs Department)
8th Level, 'C' Wing, Delhi Secretariat, New Delhi-110 002

No.F.14(2)/LA-2002/ 853

Dated: the 5th 2002

The following Act of the Legislative Assembly of the National Capital Territory of Delhi received the assent of the President on 14.6.2002 and is hereby published for general information.

The Delhi Sales Tax (Amendment) Act, 2002 (Delhi Act No.12 of 2002).

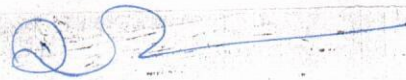
(As passed by the Legislative Assembly of the National Capital Territory of Delhi on 16.04.2002).

An Act further to amend the Delhi Sales Tax Act, 1975.

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Fifty-third Year of the Republic of India as follows:-

1. Short title and commencement :- (1) This Act may be called the Delhi Sales Tax (Amendment) Act, 2002.
(2) It shall come into force at once.
2. Amendment of Section 23. - In the Delhi Sales Tax Act, 1975, (43 of 1975), in section 23, in sub-section (7), in the first proviso thereunder, after the words "one year and nine months" occurring at the end thereof, the words and figures "and no assessment for the year 2000-2001 under the provisions of said sub-sections shall be made after the expiry of one year and six months and for the year 2001-2002 and onwards after the expiry of one year" shall be inserted.




(R.K.Parbhakar)
Deputy Secretary(Law, Jus. & L.A.)

॥ दिल्ली राजपत्र भाग-4 ॥ असाधारण ॥ में प्रकाशनार्थ ॥

राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार,

॥ विधि, न्याय एवं विधायी कार्य विभाग ॥

8 वां तल, "सी" गण्ड, दिल्ली सचिवालय, नई दिल्ली-110002

संख्या: जा. 14 ॥ 2 ॥ विधायी कार्य-2002/853 दिनांक 5-7-2002

राष्ट्रपति की दिनांक 14.6.2002 को मिली अनुमति के पश्चात् विधान सभा राष्ट्रीय राजधानी क्षेत्र दिल्ली द्वारा पारित निम्नलिखित अधिनियम जनसाधारण के सूचनार्थ प्रकाशित किया जा रहा है।

दिल्ली बिक्री कर संशोधन अधिनियम, 2002 ॥ दिल्ली अधिनियम संख्या: 12 वर्ष, 2002 ॥

॥ राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा द्वारा 16 अप्रैल, 2002 को यथा पारित ॥

दिल्ली बिक्री कर अधिनियम, 1975 में पुनः संशोधन करने के लिए

एक
अधिनियम

1. संक्षिप्त शीर्षक, विस्तार एवं प्रभाव

(1) इस विधेयक को दिल्ली बिक्री कर (संशोधन) विधेयक - 2002 के नाम से जाना जाएगा।

(2) यह तत्काल प्रभावी होगा।

2. धारा 23 का संशोधन :-

दिल्ली बिक्री कर अधिनियम, 1975 (1975 का 43) की धारा 23 की उपधारा (7) में इसके अधीन प्रथम परन्तुक में उसके अन्त में आने वाले "एक वर्ष नौ महीनों" शब्दों के पश्चात् निम्नलिखित शब्द और अंक " तथा उक्त उपधाराओं के उपबन्धों के अधीन वर्ष 2000-2001 का कर निर्धारण एक वर्ष छः महीनों की समाप्ति के पश्चात् और वर्ष 2001-2002 व इसके बाद के वर्षों का कर निर्धारण एक वर्ष की समाप्ति के पश्चात् नहीं किया जाएगा सम्मतिष्ट किया जाएगा।

आर. के. प्रभाकर

॥ आर.के. प्रभाकर ॥

उप सचिव ॥ विधि, न्याय एवं विधायी कार्य ॥